

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).8858/2012  
(From the judgement and order dated 28/09/2012 in CRLM No.30702/2011 of  
the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BABA TEK SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for exemption from filing O.T.,anticipatory bail and office  
report)

WITH

SLP(Cr1) NO. 9020 of 2012

(With appln(s) for exemption from filing O.T.,anticipatory bail and office  
report)

Date: 25/02/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Rajinder Mathur,Adv.

For Respondent(s) Mr.Ajay Bansal, A.A.G.

Mr. Pardman Singh, Adv.

Mr. Kuldip Singh,Adv.

Mr. Gaurav Yadav,Adv.

Mr. Satinder S. Gulati, Adv.

Mrs. Kamaldeep Gulati,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the  
petitioner seeking time for filing affidavit in response to the  
additional affidavit filed by the complainant, adjourned to 4.3.2013.

|(A.D. Sharma)

|(Renuka Sadana)

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|Court Master

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